

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY-1

REVIEW PETITION NO. 81/94

in

O.A. No. 1334/92

R.K. Saxena

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri M.R. Kolhatkar, Member(A)

TRIBUNAL'S ORDER: (By circulation)
(Per: M.R. Kolhatkar, Member(A))

DATED: 10.8.1994

In this application it is firstly suggested that a particular date mentioned in the order viz., the date on which the applicant joined DGQA Office, Pune should be corrected from 13.4.1991 to 15.4.91. Secondly it is suggested that the Tribunal may make it clear that the term salary includes the pay and allowances including H.R.A. & C.C.A. Thirdly it is stated that the prayer for grant of costs of Rs.10,000 has been overlooked.

We have considered the matter. To the extent the typographical error of date has crept in our judgment it is corrected to that extent viz., on page 2 in the line 5 reading from below the date 13.4.91 is corrected to read as 15.4.91.

The rest of the prayers have no merit. The Review Petition therefore stands rejected with the above clarification. Registry to issue a fresh corrected certified copy of the judgment to the parties.

M.R. Kolhatkar
(M.R. Kolhatkar)
Member(A)

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